

Maqdoom Moghny Enterprises Private Limited

CIN : U74900TG2011PTC77682

(Under Corporate Insolvency Resolution Process)

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REPORT CONSTITUTING COMMITTEE OF CREDITORS

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

Hyderabad Bench

Case No: CP(IB) No.771/9/HDB/2019

In the Matter of

M/s Maqdoom Moghny Enterprises Private Limited (Corporate debtor)

M/s Manish Fashionworld Private Limited (Operational Creditor)

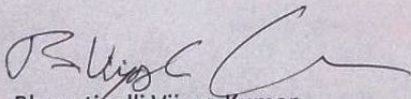
List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by Bhupatipalli Vijaya Kumar under the Insolvency and Bankruptcy Code 2016

The application for Corporate Insolvency Resolution Process filed by M/s Manish Fashionworld Private Limited, Operational creditor, under Section 9 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy (Application to NCLT) Rules 2016 was admitted by Hon'ble NCLT, Hyderabad Bench, vide Order dated 13th May 2022 (copy of which was made available on 24th May 2022), wherein I, Bhupatipalli Vijaya Kumar, the undersigned, was appointed as Interim Resolution Professional, and I was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

In Compliance with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 a report certifying the Constitution of Creditors is enclosed at Annexure A in quadruplicate.

Interim Resolution Professional

In the matter of Maqdoom Moghny Enterprises Private Limited


Bhupatipalli Vijaya Kumar

Registration Number : IBBI/IPA - 001/IP -P01645/2019-20/12579

Place: Hyderabad

Date: 14th June 2022



Annexure - A

REPORT CERTIFYING THE CONSTITUTION OF COMMITTEE OF CREDITORS

1. The application for Corporate Insolvency Resolution Process filed by M/s Manish Fashionworld Private Limited (Operational Creditor) under section 9 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy (Application to Hon'ble NCLT) Rules 2016 was admitted by Honb'le NCLT Hyderabad Bench vide order dated 13th May 2022 (copy of which was made available on 24th May 2022),wherein Bhupatipalli Vijaya Kumar, the undersigned was appointed as Interim Resolution Professional who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

2. The registered office of the M/s Maqdoom Moghny Enterprises Private Limited (Corporate Debtor) is situated at H.No. 18-2-479, Maqdoom Villa, Jangampet, Falaknuma, Hyderabad – 500053 as per MCA data base. However, the name of the corporate debtor is not displayed and it is used as a residential house and its present physical address is not known.

3. In Compliance with Section 13, Section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 (here in after called 'Regulations'), a public announcement

a) intimating the commencement of Corporate insolvency Resolution Process against M/s Maqdoom Moghny Enterprises Private Limited and

b) calling the creditors to submit the proof of claims was made on 27th May 2022 in Financial Express, Hyderabad edition (name of the national newspaper), Nava Telangana and Siasat, Hyderabad edition (name of the vernacular news papers where the registered office of the corporate Debtor is situated).

4. The last date of submission of claims was 7th June 2022 (fill in the last date of submission of claims as stated in the public announcement and should not be later than 14 days from the date of insolvency commencement date)

5. The public notice sought proof of claims in the prescribed Form as stipulated in Regulation 7. Till the last date of claim (i.e. 7th June 2022) the undersigned interim professional has received claims from the following Creditors:

S.No	Name of the Creditor	Amount of Claim Rs	Nature of creditor
1	Indian Overseas Bank,Asset Recovery Branch, Chikkadapalli, Hyderabad-500020	5,88,83,902.18	Financial Creditor
2	APSFC, Hyderabad Branch, Chirag Ali Lane, Hyderabad – 500 001	2,18,01,339	Financial Creditor
3	M/s s Manish Fashionworld Private Limited	65,26,453	Operational Creditor and Applicant



6. The undersigned interim Resolution professional has duly verified the claims of the aforesaid creditors and admitted the same.

7. The list of creditors was filed with Hon'ble National Company Law Tribunal, Hyderabad Bench in compliance with Regulation 13 (2)(d).

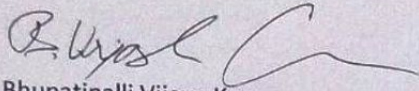
8. In compliance with Section 21(2) of the Code the undersigned interim resolution professional certifies the constitution of the Committee of Creditors which consists of the following creditors.

a) Indian Overseas Bank, Asset Recovery Branch, Hyderabad

b) APSFC, Hyderabad Branch

Interim Resolution Professional

In the matter of M/s Maqdoom Moghny Enterprises Private Limited



Bhupatipalli Vijaya Kumar

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